

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.112. IA/632(AHM)2021
ITEM No. 113. IA/810(AHM)2021 in IA/632(AHM)2021
ITEM No. 114. IA/425(AHM)2021 in
CP(IB) 379 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on ..12/10/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

Mr. Jaimin Dave and Mr. Priyank Dave, Advocates, for the applicant in
IA/632(AHM)2021 and IA/425(AHM)2021 and for the Respondent in
IA/810(AHM)2021 in IA/632(AHM)2021

Mr. Harmish K. Shah, Advocate, for the applicant in
IA/810(AHM)2021 in IA/632(AHM)2021

Mr. Sandip C. Bhatt, Advocate, for the CoC/Respondent No.2 in IA/810(AHM)2021

ORDER

IA/632(AHM)2021 is filed by the RP for passing the order of Liquidation.

IA/810(AHM)2021 is filed by the Suspended Management for opposing the
Liquidation as well as for direction to the CoC to consider its plan.

Heard Ld. Counsel for the Resolution Professional, Ld. Counsel for the CoC
and Ld. Counsel for the Suspended Management.

The order is reserved.

IA/425(AHM)2021 is filed by the RP under Sections 43,45,46 and 66 of the IBC

The pleadings are complete.

Matter stands adjourned for further consideration on 06.12.2022

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)